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have been doing a good job so far as the economic development of the country is concerned. We should be very careful and cautious while passing any remarks against the people of Punjab.

I want to congratulate the people of Punjab that notwithstanding the disturbances prevailing there for the last two to three years, they have been courageous to withstand the disturbances. Their performance is good. They were in the front line, they were in the front row, so for as their achievements were concerned. But unfortunately—I do not say that there is setback-there is a reduction in the growth rate. In 1981-82, the growth rate was 8.8 per cent; in 1982-83, it came down to 5.3 per cent and in 1983-84, it was reduced to 3.3 per cent. I am just appealing to the people of Punjab to take note of this factor that their growth rate is coming down. They can do a better job and they can be in the front line. They have been pushed back because of the activities of some people. If the people of Punjab take note of this factor, they can once again come back to the front line, they can safeguard the interests of the country and they will not be the people to threaten the integrity, security and the stability of the country.

I would once again appeal to the people of Punjab to take note of it and work for the progress of not only Punjab but also for the progress of the country.

MR. DEPUTY SPEAKER: I shall first put the Statutory Resolution to the vote of the House.

The question is:

"That this House approves the continuation in force of the Proclamation, dated October 6, 1983 in respect of the State of Punjab, issued under article 356 of the Constitution by the President for a further period of six months with effect from April 6, 1985."

The motion was adopted.

MR. DEPUTY SPEAKER: I shall now put the motion for consideration of the Bill to the vote of the House.

The question is:

"That the Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh, be taken into consideration."

The motion was adopted.

## NATIONAL SECURITY (AMENDMENT) BILL

MR. DEPUTY SPEAKER: The House will now take up Clause-by-Clause consideration of the Bill. Clause 2.

There is an amendment given notice of by Shri Brajamohan Mohanty. He is absent. Shri S.M. Bhattam.

MR. DEPUTY SPEAKER: Are you moving the amendmet?

SHRIS. M. BHATTAM: Sir, I beg to move:

Page 1, line 8,—
for "3rd day of April, 1986"
substitute—

"3rd day of October, 1985."

May I make an observation on that ?! will explain that. In the case of a resolution, the Hon. Minister suggested extension of President's rule for a period of six months whereas in the case of NSA, he wanted its extension for one year. Why this discrepancy? Does he propose to have President's rule also for one year initially coming up with a proposal for six months? What is actully in his mind? Will you make the position clear to me? so that I can press my amendment or drop it?

SHRI S. B. CHAVAN: About the point which the Hon. Member has made, you will find that Punjab is a notified disturbed area and we have a provision that for putting the case before the Advisory Board, it consists of three Members, one is either a serving judge or a retired judge of the Supreme Court and two Members who are qualified to become the Members of the High Court-This is the composition of the Advisory Board.

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(Vote on Account) Bill

On the basis of certain reports which we get and after collecting material from the Intelligence sources specially, the facts have got to be verified. So, the period of six months is there, while in the case of others it is a shorter period. You have to appreciate that six months in the case of President's rule is because of the fact that there is limitation of two years. In this case, we are asking for one year because cases which are now being detected, if they are placed before the Advisory Board, it will require considerable time for the Government machinery to collect all the information to satisfy the Advisory Board that these are the facts which have come to our notice and which require their detention. That is why, this kind of six months and one year discrepancy is there.

SHRI S. M. BHATTAM: I am not pressing my amendment.

MR. DEPUTY SPEAKER: Is the pleasure of the House that the amendment moved by Shri S. M. Bhattam be withdrawn?

> The amendment was by leave....., withdrawn.

MR. DEPUTY SPEAKER: The question is:

"That Clause 2 stand part of the Bill" The motion was adopted.

Clause 2, was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIS. B. CHAVAN: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY SPEAKER: I shall now put the Demands for Grants on Account relating to the State of Punjab for the year, 1985-86 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President, out of the Consolidated Fund of State of the Punjab, on account for or towards defraying the charges during the year ending on the 31st day of March, 1986 in respect of the heads of demands entered in the second column thereof against Demands I to 41."

The motion was adopted.

MR. DEPUTY SPEAKER: I shall now put the Supplementary Demands for Grants relating to the State of Punjab for the year, 1984-85 to the vote of the House.

The question is;

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the year ending the 31st day of March, 1985 in respect of heads of demands entered in the second column thereof against:

Demand Nos. 3, 5, 7, 9, 10, 11, 16, 17, 18, 19, 20, 21, 22, 23, 25, 28, 29, 31, 32, 34, 35, 36, 38 and 40."

The motion was adopted.

## PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86.

MR. DEPUTY SPEAKER: The question is :